NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO.884/2015
CA NO.

CORAM: PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President

Ms. Deepa Krishan
Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE PRINCIPAL BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 31.05.2017

NAME OF THE COMPANY SRS Real Infrastructure Ltd.
V/s
Mah Impex Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 433 (e), 434 & 439.

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE

ORDER

(C.A. No. 171(PB)/2017

For the reasons stated in para-3 of the Application, order dated 09.05.2017 dismissing the Petition for non-prosecution is recalled and the Petition is restored to its original number.

C.A. stands disposed of.

C.P. No. 884/2015

We have heard learned Counsel for the Petitioner, who has applied for withdrawal of the Petition with liberty to file fresh one on the same cause of action.

The Petition is dismissed as withdrawn with liberty in terms of the prayer made.

Sd/-
(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

Sd/-
(DEEPA KRISHAN)
MEMBER(TECHNICAL)

31.05.2017
V.Sethi